

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA NO. 678/2025

IN THE MATTER OF:

SANJAY KUMAR ...Applicant

Vs

M/S THE HISAR GOLDEN COOP HOUSE BUILDING SOCIETY LTD
...Respondent

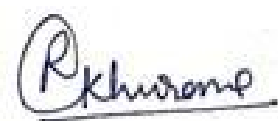
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Place: Hisar
Date: 22.07.2026


Regional officer
Haryana State Pollution Control Board,
Hisar Region

Filed Through:


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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA NO. 678/2025

IN THE MATTER OF:

SANJAY KUMAR

...Applicant

Vs

M/S THE HISAR GOLDEN COOP HOUSE BUILDING SOCIETY LTD

...Respondent

REPLY ON BEHALF OF RESPONDENT NO. 03 (HARYANA STATE
POLLUTION CONTROL BOARD)

Most Respectfully Showeth:

1. That the above mentioned Original Application pending before this Hon'ble Tribunal and is now fixed for 23.07.2026. That on 06.01.2026 this Hon'ble Tribunal after considering the grievance of the applicant was pleased to issue direction to the respondent to file response. The relevant portion of the order dated 06.01.2026 in OA NO. 678/2025 is reproduced here for kind perusal:

"1. The applicant in this original application (OA) is a director of the Osho Dhyan Upvan and is a plot holder in the respondent no.1 society.

2. The applicant alleges that respondent no.1 society has a big open area adjacent to the Osho Dhyan Upvan which is an ashram and open area is a low-lying area in which respondent no.4-Municipal Corporation, Hissar is illegally dumping unsegregated solid waste, bio-medical waste and other toxic material which is emitting foul smell and is creating health hazard to the residents of the adjoining Osho Dhyan Upvan.

3. The applicant further alleges that though several representations were made to the different authorities but no remedial action has been taken.

4. Learned Counsel for the applicant in support of such a plea has referred to the photographs/map placed on record as annexure A-7 colly, page 40 onwards.



5. The OA raises substantial issue relating to compliance of the environmental norms."

2. That this reply is being filed through Shakti Singh, Regional Officer, Haryana State Pollution Control Board, Hisar Region who is authorized and competent to file the reply on behalf of answering respondent.
3. That the complaint site was inspected on 24.02.2026 by Sh. Kapil Singh, AEE, HSPCB, in compliance of Hon'ble NGT order dated 06.01.2026 in the matter of OA No. 678/2025. During inspection, mixed type of solid waste was found dumped illegally at plot (Longitude N 29 11' 56.69232', Latitude E 75 41'17.511') adjoining Osho Dhyani Upvan, which is an unauthorized dumping site. Accordingly, this office issued a show cause notice to the Municipal Corporation, Hisar for the above said violation vide this office letter No.3031 dated 12.03.2026 to take immediate necessary action in the matter and ensure compliance of the following directions: -
 - i. Immediate stoppage of further dumping of waste at the said location.
 - ii. Removal of the entire quantity of waste dumped at the site and transportation of the same to the authorized solid waste processing facility or sanitary landfill site as notified by the Municipal Corporation, strictly in accordance with the provisions of the Solid Waste Management Rules, 2016.
 - iii. Restoration of the affected site, including removal of residual waste and necessary measures to prevent environmental pollution from the said dumping site.
 - iv. Ensuring that municipal solid waste generated within the jurisdiction of Municipal Corporation Hisar is collected, transported, processed and disposed of only through authorized facilities in compliance with the Solid Waste Management Rules, 2016.
 - v. Initiate necessary action on the Hisar Golden co-op House-Building Society Ltd, and the persons responsible for transporting and illegal dumping of the solid waste at the said site.
 - vi. Depute an official to frequently visit & ensure proper provisions at site to avoid further violation at the site.

Copy of photographs dated 24.2.2026 showing dumping of mixed type of solid waste at the plot adjoining Osho Dhyani Upvan, and Show Cause Notice vide letter No. 3031 dated 12.03.2026 are attached as **Annexure R/1 and R/2** respectively. Municipal Corporation Hisar has neither submitted any reply of SCN nor submitted compliance report of above-mentioned deficiencies.



4. That the complaint site was again inspected on 02.07.2026 by Sh. Kapil Singh, AEE and Sh. Muneer Saroha, AEE alongwith Sh. Sunil Lamba, A.E, representative of Municipal Corporation Hisar and during inspection mixed type of solid waste earlier found dumped illegally at plot adjoining Osho Dhyan Upvan adjoining Osho Dhyan Upvan, was found to have existed at the site. Further, the Municipal Corporation Hisar solid waste management site is still non complying w.r.t Rule No. 15 of Solid Waste Management Rules, 2016 and not meeting Standards of processing and treatment of solid waste stipulated in Schedule II of the said rules. Therefore, in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, this office has imposed environment compensation of Rupees Rs. 32,00,000/- (Rs. 1 lakh per month for the period 01.11.2023 to 30.06.2026) against Municipal Corporation Hisar vide this office letter No. 506-10 dated 15.07.2026. Copy of direction dated 15.7.2026 regarding levy of Environmental Compensation on Municipal Corporation, Hisar for non-compliance of provisions of Solid Waste Management Rules 2016 are attached as **Annexure R/3**.
5. In view of the above submissions, it is respectfully submitted that the answering respondent has taken all sincere steps in compliance with the directions of this Hon'ble Tribunal. Therefore, it is prayed that the present Original Application may kindly be dismissed qua respondent No. 03. The answering respondent undertakes to abide by and comply with any further directions passed by this Hon'ble Tribunal.

Date: 22.07.2026

Place: Hisar


Regional Officer,
Haryana State Pollution Control Board,
Hisar Region

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA NO. 678/2025

IN THE MATTER OF:

SANJAY KUMAR

...Applicant

Vs

M/S THE HISAR GOLDEN COOP HOUSE BUILDING SOCIETY LTD

...Respondent

AFFIDAVIT

I, Shakti Singh, Regional Officer, Haryana State Pollution Control Board, Hisar Region aged about 44 years do hereby solemnly affirm and state as under: -

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case and is authorized to file the present reply on behalf of Respondent No. 3. Therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.


Deponent

Verification:

Verified at Hisar on this 22nd day of July, 2026 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

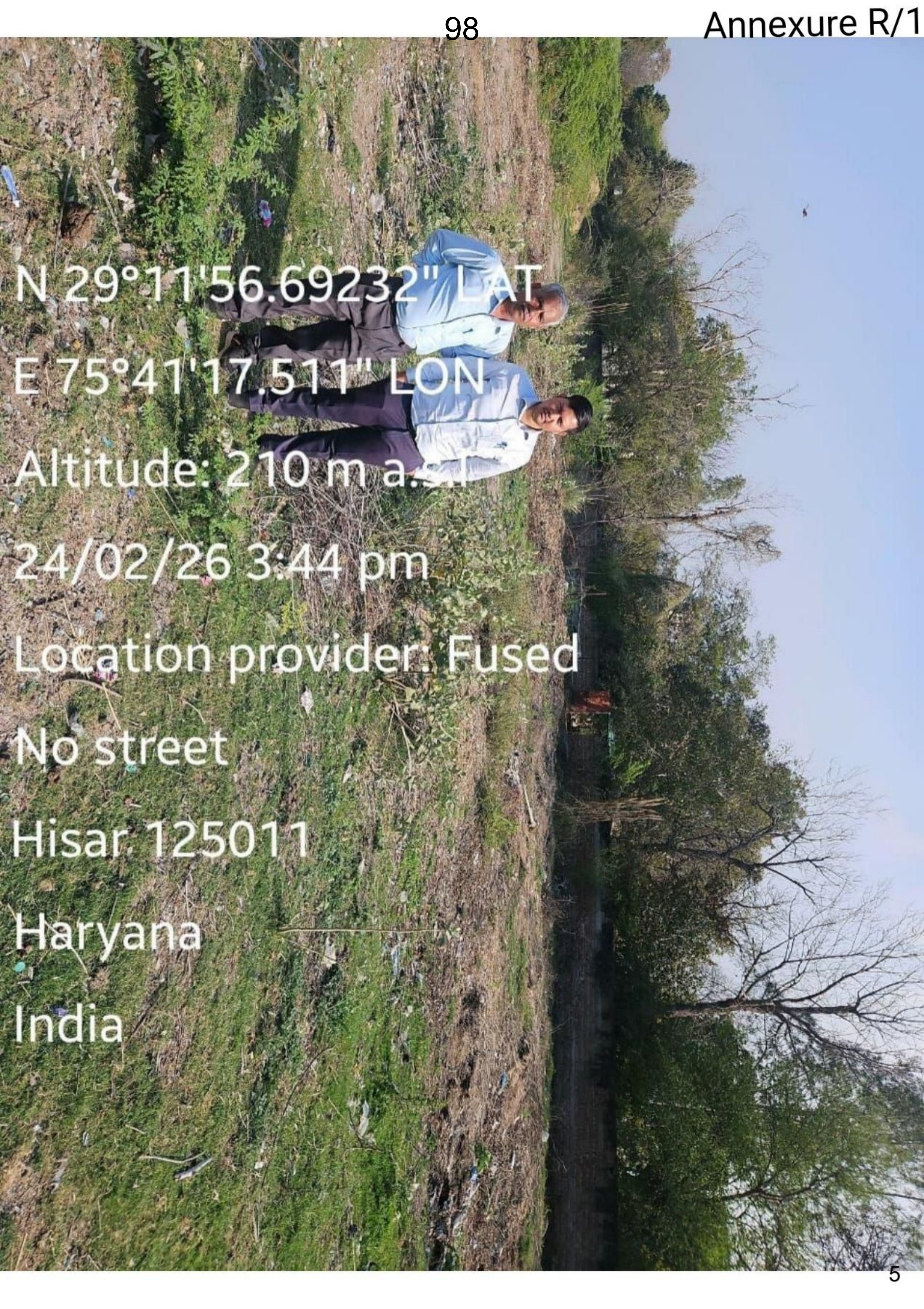
Place: Hisar

Dated: 22.07.2026



ATTESTED
22/07/2026
NOTARY
HISAR


Deponent

A photograph of two men standing in a field. The man on the left is older, with grey hair, wearing a light blue button-down shirt and dark trousers. The man on the right is younger, with dark hair, wearing a light blue button-down shirt and dark trousers. They are standing in a field with green grass and some dry patches. In the background, there are trees and a clear blue sky. A white text overlay is present on the left side of the image, providing location data.

N 29°11'56.69232" LAT
E 75°41'17.511" LON
Altitude: 210 m a.s.l
24/02/26 3:44 pm
Location provider: Fused
No street
Hisar 125011
Haryana
India



100













Regional Office, Hisar Region

Haryana State Pollution Control Board

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Website - www.hspcb.gov.in E-Mail Id- hspcbrohr@gmail.com



No. HSPCB/HR/2026/ 3031

Dated: 12/3/26

To

The Joint Commissioner,
The Municipal Corporation,
Hisar.

Sub: Show Cause Notice for violation of Solid Waste Management Rules, 2016 under section 5 read with section 15 of the Environment (Protection) Act, 1986, and levy of Environmental Compensation as per HSPCB policy dated 22.12.2021 for violation because of illegal dumping of waste on land adjoining Osho Dhyan Upvan, Hisar.

Ref: In the matter of NGT OA No. 678/2025 Sanjay Kumar Vs M/s The Hisar Golden co-op HouseBuilding Society Ltd & Ors.

Whereas, a complaint has been received against illegal dumping of waste on land adjoining Osho Dhyan Upvan, Hisar through Head Office letter dated 3.2.2026.

Whereas, the matter is also pending in Hon'ble NGT in OA no. 678/2025 Sanjay Kumar Vs M/s The Hisar Golden co-op HouseBuilding Society Ltd & Ors wherein allegations of illegal dumping of waste on plot adjoining Osho Dhyan Upvan have been raised against Municipal Corporation, Hisar and M/s The Hisar Golden co-op HouseBuilding Society Ltd.

Whereas, the site mentioned in the complaint i.e., a land situated at Sirsa Road, near Tata Motors, Hisar, was inspected on 24.2.2026 by **Sh. Kapil Singh, AEE**, concerned field officer. During inspection, following violations were observed at complaint site, adjoining Osho Dhyan upvan, Hisar.

1. Mixed type of solid waste was found dumped illegally at plot (Longitude N 29 11' 56.69232', Latitude E 75 41'17.511') adjoining Osho Dhyan Upvan, which is an unauthorized dumping site.

Whereas, the illegal dumping of waste at the said location is being carried out without any permission in municipal corporation area and without adherence

to the provisions of the Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act, 1986.

Whereas, as per the Rule 15 of Solid Waste management Rule, 2016, Duties and responsibilities of local authorities have been defined, as per which, the Urban Local Body is responsible for collection, transportation, processing and disposal of municipal solid waste in an environmentally sound manner and to ensure that solid waste is disposed of only at the authorized solid waste processing facility or sanitary landfill site.

Now therefore, in exercise of the powers conferred under the Environment (Protection) Act, 1986, it is hereby directed to take immediate necessary action in the matter and ensure compliance of the following directions:

1. Immediate stoppage of further dumping of waste at the said location.
2. Removal of the entire quantity of waste dumped at the site and transportation of the same to the authorized solid waste processing facility or sanitary landfill site as notified by the Municipal Corporation, strictly in accordance with the provisions of the Solid Waste Management Rules, 2016.
3. Restoration of the affected site, including removal of residual waste and necessary measures to prevent environmental pollution from the said dumping site.
4. Ensuring that municipal solid waste generated within the jurisdiction of Municipal Corporation Hisar is collected, transported, processed and disposed of only through authorized facilities in compliance with the Solid Waste Management Rules, 2016.
5. Initiate necessary action on the Hisar Golden co-op House-Building Society Ltd, and the persons responsible for transporting and illegal dumping of the solid waste at the said site.
6. Depute an official to frequently visit & ensure proper provisions at site to avoid further violation at the site.

Whereas, the Municipal Corporation, Hisar is liable for action under the Environment (Protection) Act, 1986 for non-compliance of the Solid Waste Management Rules, 2016 and also liable to pay Environmental Compensation in terms of the directions of the Board issued vide order no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 as assessed by the Board as per the methodology defined and as per the Hon'ble NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, wherein Hon'ble NGT directed the Urban Local Body/ Govt. of Haryana to pay environment compensation, if any of defaults in compliances of Solid Waste Management as per SWM Rules, 2016, and the amount is to be deposited with SPCB

Therefore, in view of the above, may reply the show cause notice within **15 days** as to why action under Section 5 read with Section 15 of the Environment (Protection) Act, 1986 and levy of Environmental Compensation as per HSPCB policy dated 22.12.2021 may not be initiated against the Municipal Corporation, Hisar (local body having jurisdiction under solid waste rules) for violation of the Solid Waste Management Rules, 2016 otherwise it shall be presumed that you have nothing to say in the matter and appropriate action shall be initiated against your unit without any further notice.

DA/ Photographs of site visit during inspection 24-2-2026


Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2025/ 3032-34

Dated: 12/3/26

A copy of above is forwarded to the following for information and further necessary action please .

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Hisar.
3. The Municipal Commissioner, Hisar.


Regional Officer
Hisar Region

Tele No. 01662-250890

Regional Office

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com

No. HSPCB/HR/2026/ 506

Dated: 15.07.2026



To

The Executive Engineer,
Municipal Corporation, Hisar.

Sub: Directions in compliance of NGT order in the matter of OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, inspection carried out in matter of OA 678 of 2025 titled as Sanjay Kumar Vs the Hisar Golden CO-OP House Building Society Ltd. and levy of Environmental Compensation on Municipal Corporation, Hisar regarding non-compliance of provisions of Solid Waste Management Rules 2016.

Ref: Hon'ble NGT order dated 06.01.2026 in the matter of OA No. 678/2025 titled as Sanjay Kumar Vs M/s The Hisar Golden CO-OP House Building Society Ltd & Ors., Hon'ble NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.

Whereas, the Hon'ble NGT vide order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana has directed the Urban Local Body/ Govt. of Haryana to pay environment compensation, if any of defaults in compliances of Solid Waste Management as per SWM Rules, 2016, and the amount is to be deposited with SPCB.

The relevant part of NGT order is reproduced below:-

"Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal".

Whereas, the Head Office, HSPCB vide E-Office letter No. I/153365/2023 dated 15.02.2023 of SEE (PLG) HSPCB has directed to issue directions to the concerned authority and Head of Departments of the respective department operating solid waste management site in view of order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, to deposit the Environment Compensation with HSPCB under intimation to HSPCB, Hisar Region.

Whereas, the Municipal Corporation Hisar solid waste management site was visited by **Dr. Sunil Sheoran, Sc-B**, concerned Field Officer of HSPCB on **22.06.2022** in

presence of representative of MC Hisar. During inspection the following deficiencies were observed:

1. Not complying w.r.t Rule No. 15 of Solid Waste Management Rules, 2016.
2. Wet Waste was found dumped on ground, which is a big source of contamination of ground water and foul smell in the area.
3. Not provided proper Green Belt along the boundary wall.
4. Solid waste containing lot of plastic waste is found thrown in open area within the legacy waste dump site, which is also source of nuisance in nearby area.

Whereas, a complaint was received against the illegal dumping of waste on land adjoining Osho Dhyan Upvan through Hon'ble NGT in the matter of OA No. 678/2025 titled as Sanjay Kumar Vs M/s The Hisar Golden co-op House Building Society Ltd & Ors. The premises of illegal dumping of waste on land adjoining Osho Dhyan Upvan, Hisar was inspected on **24.02.2026 by Sh. Kapil Singh, AEE, HSPCB**, in compliance of Hon'ble NGT order dated 06.01.2026 in the matter of OA No. 678/2025 titled as Sanjay Kumar Vs M/s The Hisar Golden co-op House Building Society Ltd & Ors. During inspection it was found that mixed type of solid waste was found dumped illegally at plot (Longitude N 29 11' 56.69232', Latitude E 75 41'17.511') adjoining Osho Dhyan Upvan, which is an unauthorized dumping site. Accordingly, this office issued a show cause notice to the Municipal Corporation, Hisar for the above said violation vide this office letter No.3031 dated 12.03.2026 to take immediate necessary action in the matter and ensure compliance of the following directions:-

1. *Immediate stoppage of further dumping of waste at the said location.*
2. *Removal of the entire quantity of waste dumped at the site and transportation of the same to the authorized solid waste processing facility or sanitary landfill site as notified by the Municipal Corporation, strictly in accordance with the provisions of the Solid Waste Management Rules, 2016.*
3. *Restoration of the affected site, including removal of residual waste and necessary measures to prevent environmental pollution from the said dumping site.*
4. *Ensuring that municipal solid waste generated within the jurisdiction of Municipal Corporation Hisar is collected, transported, processed and disposed of only through authorized facilities in compliance with the Solid Waste Management Rules, 2016.*
5. *Initiate necessary action on the Hisar Golden co-op House-Building Society Ltd, and the persons responsible for transporting and illegal dumping of the solid waste at the said site.*
6. *Depute an official to frequently visit & ensure proper provisions at site to avoid further violation at the site.*

Whereas, Municipal Corporation, Hisar has neither submitted any reply of SCN nor submitted compliance report of above-mentioned deficiencies.

Whereas the complaint site was again inspected on 02.07.2026 by **Sh. Kapil Singh, AEE and Sh. Muneer Saroha, AEE** alongwith **Sh. Sunil Lamba, A.E**, representative of Municipal Corporation Hisar and during inspection mixed type of solid waste earlier found dumped illegally at plot adjoining Osho Dhyani Upvan, was found to have existed at the site. Further, the Municipal Corporation Hisar solid waste management site is still non complying w.r.t Rule No. 15 of Solid Waste Management Rules, 2016 and not meeting Standards of processing and treatment of solid waste stipulated in Schedule II of the said rules.

Whereas, the violations mentioned above clearly indicate non compliances of Solid Waste Management Rules 2016 and the operational deficiencies have not been rectified till date of the order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Therefore, in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, it is hereby directed to deposit Rupees Rs. **32,00,000/-** (Rs. 1 lakh per month for the period 01.11.2023 to 30.06.2026) in **INDUSIND BANK, Sector 9, Panchkula in Account No. 100053543757, having IFSC code no. INDB0000164** in compliance of NGT order dated 16.04.2021 for failure to adhere to the directions of hon'ble NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Submitted for further necessary action.

- DA/-1.** NGT order dated 06.01.2026 in the matter of OA No. 678/2025
 2. NGT order dated 16.04.2021 in OA No. 612/2019
 3. E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.


Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2026/ 507-510

Dated: 15.07.2026

A copy of above is forwarded to the following for kind information, please:

1. The Member Secretary, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Hisar.
3. The Municipal Commissioner, Hisar.
4. The Commissioner, Municipal Corporation, Hisar


Regional Officer
Hisar Region